

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

9. C.P. (IB)-1777 (MB/2017)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.05.2018**

NAME OF THE PARTIES: Megamet Steels Pvt. Ltd.

v/s.

SP Infrazone Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I&B CODE 2016

ORDER

Counsel for Petitioner present. No representation on the side of the Corporate Debtor. Counsel for Petitioner is directed to intimate the next date of hearing to the other side and file proof of service. If the Respondent fails to present in the court, the matter shall be heard on merits in their absence.

List this matter on 10.05.2018.

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V. NALLASENAPATHY
Member (Technical)

Rohit

sdl-

BHASKARA PANTULA MOHAN
Member (Judicial)